

[English]

MR. DEPUTY-SPEAKER : I have allowed Shri Y.K. Alagh. Please let him move the Motion.

(Interruptions)

[Translation]

KUMARI UMA BHARATI (Khajuraho) : What has been published ? . . . (Interruptions)*.

SHRI PINAKI MISRA (Puri) : Mr. Deputy Speaker, Sir, Uma Bharatiji is telling that . . . (Interruptions)* Can this language be Spoken in the House ?

KUMARI UMA BHARATI : Mulayam Singhji, please stand up, at least.

MR. DEPUTY-SPEAKER : I would ask the hon. MPs that this matter be treated as closed.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Please sit down.

(Interruptions)

[Translation]

AN HON. MEMBER : Many things have been published in the newspapers.

12.46 hrs.

At this stage, Kumari Uma Bharati came and stood on the floor near the Table.

[English]

MR. DEPUTY-SPEAKER : Let this matter be treated as closed.

(Interruptions)

MR. DEPUTY-SPEAKER : Kumari Uma Bharati, please go to your seat.

(Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : He has denied it.

(Interruptions)

*Expunged as ordered by the Chair.

[English]

MR. DEPUTY-SPEAKER : Please go to your seat.

(Interruptions)

12.46½ hrs.

MOTION FOR ELECTION TO COMMITTEE

Sree Chitra Tirunal Institute for Medical Sciences and Technology

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI YOGINDER K. ALAGH) : Sir, I beg to move :

"The in pursuance of Section 5(j) read with Section 6 (2) of the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum Act, 1980, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, subject to the other provisions of the said Act."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Section 5(j) read with Section 6(2) of the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum Act, 1980, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology Trivandrum, subject to the other provisions of the said Act."

The motion was adopted.

12.47 hrs.

At this stage, Kumari Uma Bharati sat on the floor near the Table

(Interruptions)

MR. DEPUTY-SPEAKER : Please go to your seat now.

(Interruptions)

[English]

SHRI PINAKI MISHRA (Puri) : The Leader of the Opposition should respond to the situation . . . (Interruptions)

[Translation]

Is it right ? You should yourself judge whether such a language can be used in the House ? . . . (Interruptions).

[English]

MR. DEPUTY-SPEAKER : Please take your seat now.

(Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : Listen to me. I was under the impression that acrimony has been over but unfortunately it is still there. So, I would like to make an appeal to the august House and Uma ji,

[English]

Please go to your seat now.

(Interruptions)

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : Sir, Kumari uma Bharati has raised a point and hon. Minister of Defence has clarified that by saying that he has not said any thing. If newspapers have reported something, how is he responsible for that ? He has clarified his position. Despite this, the hon. Member is creating this situation. I would only request hon. Leader of Opposition to persuade the Member to go to her seat. . . . (Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : I have also said that he said that he did not say any such thing. The newspapers have published it.

(Interruptions)

MR. DEPUTY-SPEAKER : Whatever he said earlier about you have come in the newspapers. He said this much only.

SHRI SRIKANTA JENA : Uma ji, it is not proper.

[English]

MR. DEPUTY-SPEAKER : Please go to your seat.

(Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : What more should I say ? Uma ji, I would make an appeal to you to please go your seat.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Hon. Minister of Defence has denied it. Now, we will take up Matters Under Rule 377.

12.49 hrs.

MATTERS UNDER RULE 377

(I) Need to Accord Priority to Rural Development Programmes

[Translation]

DR. SATYANARAYAN JATIA (Ujjain) : Mr. Deputy-Speaker, Sir, we are celebrating the Golden Jubilee of our independence but even after 50 years of our independence, our villages are faced with the shortage of basic amenities like drinking water, roads, education, medical and housing facilities which has resulted in the continuance of social and economic backwardness and economic disparity in our society. People of Scheduled Castes/Scheduled Tribes are deprived of social justice, equality and liberty in our cities and villages. Social inequality between man and man still persists.

Therefore, in order to make the Golden Jubilee celebrations meaningful, it is very necessary to accord top priority to rural development programmes and to take effective steps to remove our social and educational backwardness.

(II) Need for construction of an over-bridge at Badshahpur Railway Station in Uttar Pradesh

DR. RAMVILAS VEDANTI (Machhalisahar) : Mr. Deputy-Speaker, Sir, a number of train passes through Badshahpur railway station in Uttar Pradesh daily there is no over-bridge at this railway station. Passengers, parti-